

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES  
LOK SABHA  
UNSTARRED QUESTION No. 413  
TO BE ANSWERED ON 3<sup>rd</sup> FEBRUARY, 2017 (FRIDAY)/MAGHA 14, 1938 (SAKA)

**White Labelled ATM**

**413. SHRIMATI SAVITRI THAKUR:**

**SHRI ABHISHEK SINGH:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is considering to allow 100 per cent FDI in White Labelled ATM operations under the automatic route, and if so, the details thereof; and
- (b) the steps taken by the Government in this regard?

**Answer**

**The Minister of State in the Ministry of Finance**

**(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (b) Government has allowed Foreign Investment upto 100% in White Label ATM (WLA) operations, subject to the following conditions :-

- (i) Any non-bank entity intending to set up WLA should have minimum net worth of Rs. 100 crore as per latest financial year's audited balance sheet, which is to be maintained at all times.
- (ii) In case the entity is also engaged in any other 18 Non-Banking Finance Company (NBFC) activities, then the foreign investment in the company setting up WLA, shall also comply with the minimum capitalization norms for foreign investment in NBFC activities.

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